

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No. 571/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company		Edelwiess Asset Reconstruction Co. Ltd. -Vs- Shree Coke Manufacturing Co. Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Saket Chaudhary
Advocate

Corporate
Debtov

VC
11/12/2017
...

1. ARIF ALI, Adv
2. Sovrik Mazumdar, Adv

Financial
creditor

AAG
11/12/17

ORDER

Ld. Counsel for the financial creditor and corporate debtor are present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing reply. Prayer is allowed. Reply may be taken on record. Rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

Ld. Counsel for the corporate debtor has filed the Board Resolution but not in affidavit form. Therefore, this Board

Resolution document of the corporate debtor may be returned to him for filing along with affidavit.

List it on 18/12/2017 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)